

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3875
TO BE ANSWERED ON 19.03.2018**

FIXED-TERM CONTRACTS

**3875. SHRI R. GOPALAKRISHNAN:
SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI):**

- Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**
- (a) whether the Government is exploring the possibility of bringing back a proposal to allow industries to hire workers on fixed-term contracts;**
 - (b) if so, the details thereof;**
 - (c) whether the Government has received representations from various industries to allow flexibility in hiring workers in seasonal jobs; and**
 - (d) if so, the details thereof and the response of the Government thereto?**

**ANSWER
MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Ministry of Labour & Employment has published an intent Notification No. G.S.R. 17(E) dated 8.1.2018 for incorporating the Fixed Term Employment Workman category under the Industrial Employment (Standing Orders) Act, 1946 and Rules made thereunder for all Sectors for inviting objections/ suggestions of general public and tripartite meeting was also held on 15.02.2018.

(c) & (d): Ministry of Labour & Employment has received requests from Ministry of Textiles, Ministry of Commerce & Industry and Ministry of Food Processing Industry to allow flexibility in hiring workers in seasonal jobs in respect of textile, leather footwear & accessories industry and food processing activities respectively.

This Ministry vide Notification No. G.S.R. 976(E) dated 07.10.2016 has incorporated the 'Fixed Term Employment Workman category for Apparel Manufacturing Sector' under the Industrial Employment (Standing Orders) Act, 1946 and rules made thereunder.

In response to these requests, the intent notification for incorporating fixed term employment workman category has been issued on 08.01.2018.
